

Presented on:06-02-2021

**BEFORE THE HONOURABLE NATIONAL GREEN  
TRIBUNAL  
SOUTHERN ZONAL BENCH, CHENNAI**

**OA.No. 262 OF 2020**

Applicant

Onakkur Paristhithi Samrakshana  
Samithy, represented by its President

Vs..

Respondents

Kerala State Pollution Control  
Board & others

**REPLY AFFIDAVIT ON BEHALF OF THE 3<sup>RD</sup>  
RESPONDENT IN THE ABOVE ORIGINAL APPLICATION**

**PHILIP J.VETTICKATTU (P.282)  
COUNSEL FOR THE 3<sup>RD</sup> RESPONDENT**

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**I N D E X**

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by this respondent in the unit, in pursuance of Annexure  
A5 for preventing sound pollution

Dated this the 20<sup>th</sup> day of January, 2021



**Counsel for the 3<sup>rd</sup> Respondent**

**BEFORE THE HONOURABLE NATIONAL GREEN  
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Applicant : Onakkur Paristhithi Samrakshana  
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Respondents : Kerala State Pollution Control  
Board & others

**REPLY AFFIDAVIT FILED ON BEHALF OF THE 3<sup>RD</sup>  
RESPONDENT IN THE ABOVE ORIGINAL APPLICATION**

I, T.K.Vijayan, aged 67, S/o.Kochuvava, residing at Trikkepurathu, Amballur, Ernakulam, do hereby solemnly affirm and state as follows:-

1. I am the Managing Director of M/s.Brmsco Garments Private Limited, the 3<sup>rd</sup> respondent in the above Original Application. I am conversant with the facts of the case. I am competent to file this Reply Affidavit on behalf of the Company.

2. At the outset it is submitted that the present Application is filed without any bonafides. The same is filed as a pressure tactics and nothing, but a bargaining in disguise.



For BRMSCO GARMENTS (P) LTD.

  
Managing Director

3. The applicant had approached this Hon'ble Tribunal by stating as follows:-

**"The applicant is an organization registered under the Travancore Cochin Literary, Scientific and Charitable Societies Registration Act, 1955 having Registration No. ER.155/08".**

4. The Applicant had produced Annexure A.1 and A.2, to substantiate the said claim.

5. However, a perusal of Annexure A.1, will clearly show that the entity which is registered with Regn.No.ER.155/08 is not the applicant herein, but a different entity viz. **"Onakkur Paristhithi Samrakshan Poura Samithi"**.

6. The applicant before this Hon'ble Tribunal i.e. **"Onakkur Paristhithi Samrakshana Samithi"**, and the entity which is registered with Regn.No.ER.155/08 i.e. **"Onakkur Paristhithi Samrakshan Poura Samithi"** are not one and the same but distinct and different.

7. The applicant, is not a registered organization and it cannot use the registration and identity of a different entity for any purpose. The applicant cannot maintain the present application in the representative capacity of the local people. The applicant does not represent the interest of the local people at all. The applicant approached this Hon'ble Tribunal and invoked its jurisdiction by fraudulently misrepresenting. The applicant has no locus standi.



For BRMSCO GARMENTS (P) LTD.

  
Managing Director

8. It is submitted that, the applicant is only a paper organization marauding under the name and seal of some other entity, which is clearly evident from Annexure A6. In such circumstances, the application is absolutely not maintainable. The application is nothing, but an abuse of process of law. The question of maintainability of the present application is to be decided first before investigating into any other matters.

9. Without prejudice to what is submitted above, it is submitted that, the present Application is nothing, but a bargaining in disguise. The applicant is represented by one Abraham Paul. The said Abraham Paul and his brother Anil V.Paul were having properties near to the site of the unit. It is submitted that, Sri.Abraham Paul and his brother Anil V.Paul, were raising vexatious allegations against this respondent with the dubious intention to force this respondent to purchase their properties at exorbitant rates.

10. It is submitted that, in order to purchase peace and to avoid unnecessary obstructions to the smooth functioning of the unit, this respondent was constrained to purchase the lands of Sri.Abraham Paul and his brother Anil V.Paul at exorbitant prize in the year 2017. True copies of sale deeds evidencing the purchase of lands from Abraham Paul and Anil V.Paul with their English translations are produced herewith and marked as **Annexure R3(a)** and **Annexure R3(b)** respectively.



For BRMSCO GARMENTS (P) LTD.  
*Wangyan*  
Managing Director

11. It is submitted that, the motivation for the present application before this Hon<sup>^</sup>ble Tribunal is also nothing, but to compel this respondent to purchase the remaining portion of the land of Sri.Abraham Paul. It is submitted that, this respondent had expressed its helplessness to purchase the property.

12. It is submitted that the present application is the offshoot of such refusal to purchase the land of Sri.Abraham Paul. The intention of the applicant is absolutely devoid of any bonafides and the applicant is using this Hon'ble Forum and process of law for dubious and malafide intentions. The said persons are using the name of some other organization for the purpose.

13. It is submitted that the allegations raised against this respondent are absolutely unsustainable, incorrect, wrong and therefore denied. The unit is situated in an extent of 7.45 Acres of land. The unit is situated in a lower terrain than the neighbouring houses. The machineries and the working space of the unit is housed in a building with plinth area of 109000 square feet. The averments raised in the petition with respect to the extent of land and plinth area of the unit are absolutely incorrect and misleading. The building is assigned with number as 7/33, 7/33B, 7/33C, 7/33D and 7/33E respectively by the local Grama Panchayat. True copy of the receipt showing remittance of property tax with respect to the building which houses the unit and receipt showing payment of land



For BRMSCO GARMENTS (P) LTD.

A handwritten signature in black ink, appearing to read "Wijayaraj".

Managing Director

tax with respect to the land in which the unit is established with their English translations are produced herewith and marked as **Annexure R3(c)** and **Annexure R3(d)**.

14. The allegation that, the working of machines creates huge noise throughout day and night and because of said noise the local residents surrounding it could not sleep peacefully and could not use mobile phones or sometime T.V., and even for talking they have to shout, etc. are absolutely wrong and therefore stoutly denied. This respondent does not create any sound pollution by the functioning of the unit. It is reiterated that, the unit is situated in a lower terrain than the neighbouring houses, which are situated on a higher level. The sound that generated is a low frequency rhythmic voice. It does not cause any disturbance or nuisance to anybody. Except the persons who have approached this Hon'ble Tribunal under the cover of some paper organization alone have raised vexatious complaints against this respondent. Such complaints were raised with vested interests. It is pertinent to notice that the unit has been working since 2008 onwards, without any complaints from any of the neighbours including Abraham Paul or his brother until 2016.

15. The allegation that the unit is causing sound pollution is absolutely incorrect and wrong and therefore stoutly denied. Even going by Annexure 5, it is clear that the functioning of the unit does not cause any sound pollution. It is pertinent to notice that the right



For BRMSCO GARMENTS (P) LTD.

*Vijayem*

Managing Director

of a person to raise a complaint against sound pollution crystallizes only when the sound crosses the limit of 65 dB. In the present case, the applicant has not produced any material to show that the functioning of the unit result in crossing of such limit. The allegation that the noise level fixation was without looking into the Rules, 2000 is equally baseless and therefore denied. The complaint filed by the applicant is liable to be rejected for the said reason as well.

16. It is submitted that, the applicant had conveniently avoided to narrate the measures taken by this respondent pursuant to Annexure 5. It is submitted that, pursuant to Annex. 5, the District Office, Pollution Control Board had directed this respondent to take steps to see that the functioning of the unit does not result in any sound pollution.

17. It is submitted that the respondent had taken additional steps, swiftly, for ruling out even the remote possibility for any chance of sound pollution. After implementing the steps, this respondent had intimated by written communication about the steps taken by this respondent, at the instructions of the 1<sup>st</sup> respondent. It is pertinent to notice that this respondent had provided flip curtains in all entrances to the building of the unit, in addition. True copy of the communication, dated 15-10-2018 reporting the measures which were implemented by this respondent in pursuance to Annex.5 to



For BRMSCO GARMENTS (P) LTD.



*Wmym*  
Managing Director

the 1<sup>st</sup> respondent is produced herewith and marked as **Annexure R3(e)**.

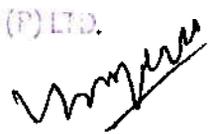
18. Photographs showing the measures taken by this respondent in the unit, in pursuance of Annexure A5 for preventing sound pollution are produced herewith and marked as **Annexure R3(f)**. It is submitted that, still later, the 1<sup>st</sup> respondent had verified the steps taken by this respondent and not raised any objection with respect to the same or directed to take any further steps.

19. From the above, it is crystal clear that this respondent has taken all possible steps to see that no sound pollution is caused because of the functioning of the unit. It is submitted that there is absolutely no basis for the Application.

20. The allegation that there is a Chapel namely St. George Malankara Catholic Chapel, nearby the unit is absolutely incorrect and misleading. Except making such bold allegations, the applicant has not submitted any material to substantiate such allegation. No Service is conducted there. It is not a chapel or church. It is only a space locally known as "Kurisadi" with an offering box. It is not a place where devotees gather for any Mass or Services. The allegation that, the noise level should be prescribed as 50 dB(A) during day time and 45 dB(A) during night is absolutely unsustainable. The allegation that the 1<sup>st</sup> respondent ought to have suggested



For BRMSCO GARMENTS (P) LTD.

  
Managing Director

installation of online device to measure sound while granting consent is absolutely unsustainable.

21. The allegation that the local residents including the applicant has made frequent complaints alleging nuisance on account of excess noise generated by the operation of the unit is absolutely incorrect and therefore stoutly denied. The attempt of the applicant to find fault with Annexure A. after almost 21/2. years is suspicious.

22. The allegation that the sound generated from the unit is more than what is measured is baseless and therefore denied. The allegation that, this respondent take all steps to reduce noise including shutting down of equipments, during inspection is absolutely incorrect, baseless and denied. The allegation that, the noise generated during night time is not measured and that during night the local people who are near to the unit is adversely affected and that even if it is measured by the 1<sup>st</sup> respondent, the 3<sup>rd</sup> respondent will be able to manage it in such manner as if there is no noise, etc. are absolutely baseless, vexatious and therefore stoutly denied. The allegations raised in para No.10 are unsustainable. The allegation that, there is a dispute on the implementation of noise pollution rules, which adversely affects the health of the general public is equally incorrect and unsustainable. It is pertinent to notice that the present applicant has no locus standi to represent the



For BRMISCO GARMENTS (P) LTD.

Managing Director

local interest. The contentions raised in Ground No.1 to 4 are absolutely incorrect and unsustainable and therefore denied. The judgment rendered in "Church of God (Full Gospel)" case is not applicable to the facts of the present case. The application is barred by limitation. Annexure A6 is only an attempt to get over the limitation. It is pertinent to notice that, the applicant relied on Annexure A5 for alleging that the respondent herein is causing sound pollution. Annexure A5, was passed as early as on 13-9-2018. In such circumstances, they ought to have moved the appropriate authority within time.

23. The demand of the applicant that an online monitoring system for the continuous measurement of noise is to be installed in the Company has no basis and absolutely unsustainable. The applicant has not produced any material to show that at any point of time this respondent has attempted to subvert or bypass any instruction issued by the Pollution Control Board with respect to the sound control measures. Further, it is pertinent to notice that this respondent has carried out all the measures suggested by the Pollution Control Board in order to prevent sound pollution. At this juncture, it is pertinent to notice that the unit is a green category unit. It is submitted that the unit is a source of livelihood not only for the management, but also for the permanent employees and also for the indirect employees. This respondent is having contractual



For BRMSCO GARMENTS (P) LTD.

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commitments for supplying products. It is submitted that, after conducting the test, as directed by this Hon'ble Tribunal, the Pollution Control Board had given instructions to take certain steps, which the respondent herein will implement without any fail. Any abrupt stop will cause irreparable loss and hardship to this respondent and also will attract compensatory clauses with respect to the existing contractual commitments.

24. The applicant is not entitled to get any of the reliefs sought for.

Under the above circumstances, it is most humbly submitted that the contentions raised above may kindly be upheld and dismiss the above Original Application with cost to this respondent.

The facts stated above are true and correct.



Dated this the 20<sup>th</sup> day of January 2021. For BRMSCO GARMENTS (P) LTD.

*[Signature]*  
Managing Director  
**Deponent**

Solemnly affirmed and signed before me by the deponent on this the 20<sup>th</sup> day of January, 2021 at my office at Ernakulam.

*[Signature]*  
**Philip J. Vettickattu, Advocate**

1488/14



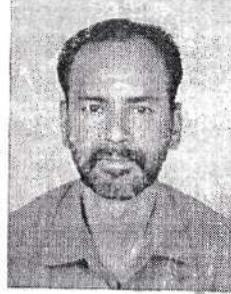
e-Stamp Serial No.	: ES00032376094611155E	
Govt. Reference No.(GRN)	: KL005252350201718F	
Department Reference No	: 620T164906701	
Payment Date & Time	: 19/08/2017, 12:00 AM	
Value of Instrument	: Rs 45,65,500/- (Rupees Forty Five Lakh Sixty Five Thousand Five Hundred Only)	
Amount of Stamp duty paid	: Rs 3,65,240/- (Rupees Three Lakh Sixty Five Thousand Two Hundred and Forty Only)	
Name of Payee	: BRMSCO GARMENTS PVT LTD ANCHELPETTY PAMPAKUDA, KERALA, ANCHALI PETTY	

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**തീരാധാരം**

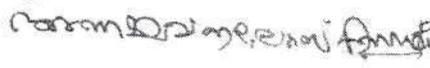
എഴുതി കൊടുക്കുന്നയാളുകൾ

1. അനിൽ വി പോൾ                      2. അബ്രഹാം പോൾ                      3. അന്നമ്മ പൗലോസ്



23-08-2017 രണ്ടായിരത്തി പതിനേഴാമാണ്ട് ഓഗസ്റ്റ് മാസം ഇരുപത്തിമൂന്നാം തീയതി

1. അനിൽ വി പോൾ                       2. അബ്രഹാം പോൾ 

3. അന്നമ്മ പൗലോസ് 

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എഴുതി വാങ്ങുന്നയാൾ

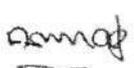
BRMSCO GARMENTS PVT. LTD. ANCHELPETTY, PAMPAKUDA  
എന്ന സ്ഥാപനത്തിനു വേണ്ടി മാനേജിംഗ് ഡയറക്ടർ ടി. കെ വിജയൻ



എറണാകുളം ജില്ല മുവാറ്റുപുഴ താലൂക്ക് ഓണക്കൂർ വില്ലേജ് ഓണക്കൂർ കരയിൽ അഞ്ചൽപ്പെട്ടി പി . ഒ . പിൻ . 68667 പാമ്പാക്കൂട പഞ്ചായത്തിൽ വടക്കനടിയിൽ V.Pപൗലോസ് എന്ന പോൾ മക്കൾ ബിസിനസ്സ് നാൽപ്പത്താറ് വയസ് 1. അനിൽ. വി. പോൾ (പാൻ കാർഡ് നമ്പർ BZJPA1796E ,ആധാർ കാർഡ് നമ്പർ 7176 8702 5222), കൃഷി നാൽപ്പത്തൊമ്പത് വയസ് 2. അബ്രാഹം പോൾ (പാൻ കാർഡ് നമ്പർ CGUPA 0023M ആധാർ കാർഡ് നമ്പർ 9375 4028 8249 ),എറണാകുളം ജില്ല മുവാറ്റുപുഴ താലൂക്ക് ഓണക്കൂർ വില്ലേജ് ഓണക്കൂർ കരയിൽ അഞ്ചൽപ്പെട്ടി പി . ഒ . പിൻ . 68667 പാമ്പാക്കൂട പഞ്ചായത്തിൽ വടക്കനടിയിൽ V.P പൗലോസ് എന്ന പോൾ ഭാര്യ ഗൃഹജോലി എഴുപത്തേഴ് വയസ് 3. അനമ്മ പൗലോസ് (പാൻ കാർഡ് നമ്പർ CJWPA4220P, ആധാർ കാർഡ് നമ്പർ 3134 3082 1608). ഇവർ ചേർന്ന് BRMSCO GARMENTS PVT. LTD. ANCHELPETTY, PAMPAKUDA (പാൻ കാർഡ് നമ്പർ AADCB 2001 L) എന്ന സ്ഥാപനത്തിനു വേണ്ടി മാനേജിംഗ് ഡയറക്ടർ എറണാകുളം ജില്ല കണയന്നൂർ താലൂക്ക് ആമ്പല്ലൂർ വില്ലേജ് ആമ്പല്ലൂർ കരയിൽ ആമ്പല്ലൂർ പി . ഒ . പിൻ 682315 ആമ്പല്ലൂർ പഞ്ചായത്തിൽ തൃക്കേപ്പുറത്ത് കൊച്ചുവാവ മകൻ ബിസിനസ് അറുപത്തിമൂന്ന് വയസ് ടി. കെ .വിജയൻ ( പാൻ കാർഡ് നമ്പർ AECPT 0962 L ആധാർ കാർഡ് നമ്പർ 2271 6709 8258) പേർക്ക്

താഴെ പട്ടികയിൽ വിവരിക്കുന്ന വസ്തു ഞങ്ങളിൽ 1-ം 2-ം പേരുകാരുടെ പിതാവും 3-ാം പേരുകാരിയുടെ ഭർത്താവുമായിരുന്ന മരിച്ച V.P പൗലോസ് എന്ന പോൾ അവർകൾക്ക് കുത്താട്ടുകുളം രജിസ്റ്ററിൽ 1963-ൽ 1-ാം പുസ്തകം 164-ാം വാല്യം 180 മുതൽ 184 വരെ വശങ്ങളിൽ 1002-ാം നമ്പരായി രജിസ്റ്റർ ചെയ്ത ഭാഗമുടമ്പടി പ്രകാരം വീരത്തിന് സിദ്ധിച്ചിട്ടുള്ളതിൽ പെട്ടതും ടിയാന്റെ കാലശേഷം പിൻതുടർച്ച വഴി ടിയാന്റെ ഭാര്യയും മക്കളും നിയമാനുസൃത പിൻതുടർച്ചാവകാശികളുമായ ഞങ്ങൾക്ക് കൂട്ടവകാശപ്പെട്ട് ഞങ്ങളുടെ കൂട്ടുകൈവശമിരിക്കുന്നതും മറ്റവകാശികളോ ബാധ്യതകളോ ഇല്ലാത്തതും ടി V.P പൗലോസ് എന്ന പോൾ അവർകൾ 25-12-2012 ൽ മരിച്ചു പോയിട്ടുള്ളതും ടിയാന്റെ നിയമാനുസൃത പിൻതുടർച്ചാവകാശികളായി ഞങ്ങൾ മാത്രമേ ഉള്ളൂ എന്നുള്ള വിവരത്തിന് മുവാറ്റുപുഴ താലൂക്ക് തഹസിൽദാരിൽ നിന്നും 2-8-2017 ൽ എ 4-9026/17-ാം നമ്പരായി സാക്ഷ്യപത്രം ലഭിച്ചിട്ടുള്ളതുമാണ്

പട്ടിക വസ്തുവിൽ സ്ഥാപിച്ചോ സ്ഥാപിക്കത്തക്ക നിലയിലോ യാതൊരു വിധമായ ബാധ്യതകളോ മറ്റവകാശികളോ കോർട്ട് ജപ്തി , ജാമ്യം മുതലായ തടങ്കലുകളോ ഇതര ന്യൂനതകളോ കേരള ഭൂ പരിഷ്കരണ നിയമ പ്രകാരം ഞങ്ങൾക്ക് ഭൂ പരിധിയിൽ കവിഞ്ഞ് ഭൂമിയോ പട്ടിക വസ്തുവിൽ സ്ഥാപിച്ച് അക്വിസിഷൻ നടപടികളോ ലാന്റ് സീലിംഗ് കേസുകളോ നിലവിൽ ഇല്ലാത്തതും ടി വസ്തു വനഭൂമി നിക്ഷിപ്ത വനഭൂമി പാരിസ്ഥിതിക ദുർബല പ്രദേശം മിച്ചഭൂമി എന്നിവയിൽ ഉൾപ്പെട്ടതല്ലാത്തതും രജിസ്റ്റർ ചെയ്യപ്പെടുന്ന ഭൂമിയിൽ നാഷണൽ ട്രസ്റ്റ് ആക്റ്റിൽ പരാമർശിക്കുന്ന വൈകല്യം ഉള്ള വ്യക്തികൾക്ക് അവകാശപ്പെട്ട ഭൂമി ഉൾപ്പെട്ടു വരികയോ പ്രസ്തുത രജിസ്ട്രേഷൻ മൂലം മേൽ വൈകല്യം ഉള്ളവരുടെ താൽപര്യങ്ങൾ ലംഘിക്കപ്പെടുകയോ ഹനിയ്ക്കപ്പെടുകയോ ചെയ്യുന്നില്ലാത്തതും പ്രസ്താവ വസ്തു സംബന്ധിച്ച് യാതൊരുവിധ കരാർ ഉടമ്പടികളിലും ഏർപ്പെട്ടിട്ടില്ലാത്തതും മാണെന്ന് നിങ്ങളെ പറഞ്ഞ് വിശ്വസിപ്പിച്ചിരിക്കുന്നതിനു വിപരീതമായി ഏതെങ്കിലും വ്യധത്തിൽ വല്ല നഷ്ടമോ ദോഷമോ നേരിടുന്നതായാൽ ആ വക സകല നഷ്ടങ്ങൾക്കും ഞങ്ങളും ഞങ്ങളുടെ വക സകല സ്ഥാവര ജംഗമ സ്വത്തുക്കളും ഏതവസരത്തിലും ഉത്തരവാദി യായിരിക്കുന്നതുമാണ്.

- 1. അനിൽ വി പോൾ 
- 2. അബ്രാഹം പോൾ 
- 3. അന്നമ്മ പൗലോസ് 

പ്രസ്താവ വസ്തു 45,65,500 (നാൽപത്തഞ്ച് ലക്ഷത്തി അറുപത്തയ്യായിരത്തി അഞ്ഞൂറ്) രൂപായ്ക്ക് ഞങ്ങൾ ടി BRMSCO GARMENTS PVT. LTD. ANCHELPETTY, PAMPAKUDA എന്ന സ്ഥാപനത്തിനു വേണ്ടി നിങ്ങൾക്ക് തീരു തരുന്നതിനും നിങ്ങൾ തീരു വാങ്ങുന്നതിനും പരസ്പരം സമ്മതിച്ചിട്ടുള്ളതും ടി വസ്തു സംബന്ധിച്ച് യാതൊരു വിധ കരാർ ഉടമ്പടികളിലും ഏർപ്പെട്ടിട്ടില്ലാത്തതുമാകുന്നു.

പ്രസ്താവ വസ്തു BRMSCO GARMENTS PVT. LTD. ANCHELPETTY, PAMPAKUDA എന്ന സ്ഥാപനത്തിനു വേണ്ടി ഞങ്ങൾ നിങ്ങൾക്ക് തീരു തന്ന് തീർ വില ഉഭയസമ്മത പ്രകാരം വരവേണ്ടും രൂപം 45,65,500 ഈ രൂപം നാൽപത്തഞ്ച് ലക്ഷത്തി അറുപത്തയ്യായിരത്തി അഞ്ഞൂറും യൂണിയൻ ബാങ്ക് ഓഫ് ഇന്ത്യ പിറവം ബ്രാഞ്ചിലെ 607902010008578 -ാം നമ്പർ അക്കൗണ്ടിലേക്ക് ട്രാൻസ്ഫർ ചെയ്തത് ഞങ്ങൾ ബോധ്യപ്പെടുത്തുന്നു. സരിച്ച് പട്ടിക വസ്തുവിൻമേൽ ഞങ്ങൾക്കുള്ള സകല അവകാശ കൈവശങ്ങളും പരിച്ഛേദം വിട്ട് തീറും യഥാർത്ഥ കൈവശവും തന്നിരിക്കുന്നതിനാൽ പട്ടിക വസ്തു ഇന്ന് മുതൽ ടി സ്ഥാപനത്തിനു വേണ്ടി നിങ്ങൾ കൈവശം വച്ചും കരം ടി സ്ഥാപനത്തിന്റെ പേരിൽ കൂട്ടി തീർത്തും പോക്കു വരവു ചെയ്തിട്ടും എന്നാലും ക്രയവിക്രയസർവ്വസ്വധന്യമായി തീരാകെ അനുഭവിച്ചു കൊള്ളുന്നതിനും സമ്മതിച്ച് ഈ തീരാധാരം എഴുതി തന്നിരിക്കുന്നു.

പ്രതിഫല സംഖ്യയായ 45,65,500 (നാൽപത്തഞ്ച് ലക്ഷത്തി അറുപത്തയ്യായിരത്തി അഞ്ഞൂറ്) രൂപായുടെ ഈ തീരാധാരത്തിന് 3,65,240 ( മൂന്ന് ലക്ഷത്തി അറുപത്തയ്യായിരത്തി ഇരുന്നൂറ്റി നാൽപത്) രൂപം മുദ്രവില ചേർത്തിട്ടുള്ളതുമാണ്

- 1. അനിൽ വി പോൾ 
- 2. അബ്രാഹം പോൾ 
- 3. അനമ്മ പാലോസ് 

വസ്തുവിവരപട്ടിക

1.	ക്രമനമ്പർ	1
2.	ഡിസ്ക്രിപ്റ്റ്	എറണാകുളം
3.	സബ് ഡിസ്ക്രിപ്റ്റ്	പിറവം
4.	താലൂക്ക്	മുവാറ്റുപുഴ
5.	വില്ലേജ്	ഓണക്കുർ
6.	കര	ഓണക്കുർ
7.	പഞ്ചായത്ത്	പാമ്പാക്കുട
8.	റീ സർവ്വേ ബ്ലോക്ക് നമ്പർ	ഇല്ല
9.	റീ സർവ്വേ നമ്പർ	ഇല്ല
10.	റീ സർവ്വേ സബ് ഡിവിഷൻ നമ്പർ	ഇല്ല
11.	പഴയ സർവ്വേ നമ്പർ	890
12.	പഴയ സർവ്വേ സബ് ഡിവിഷൻ നമ്പർ	4
14.	വിസ്തീർണ്ണം / ഹെക്ടർ/ ആർ/ചരമീറ്റർ	16 ആർ
15.	അവകാശത്തിന്റെ സ്വഭാവം ഭൂമിയുടെ തരം	സർക്കാർപാട്ടം , പുരയിടം
16.	എഴുതികൊടുക്കുന്നയാളിന്റെ ടി വില്ലേജിലുള്ള തണ്ടപ്പേർ നമ്പർ	ഇല്ല
17.	ലഭിക്കുന്നയാളിന്റെ ടി വില്ലേജിലുള്ള തണ്ടപ്പേർ നമ്പർ	9829

18. വസ്തുവിന്റെ വിവരണം

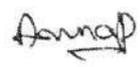
സർവ്വേ എണ്ണൂറ്റി തൊണ്ണൂറ്റിൽ നാല് രണ്ടേക്കർ 85 സെന്റുള്ള വടക്കനൊടി പുരയിടത്തിൽപ്പെട്ട 26 ആർ 84 ചര മീറ്ററിൽ നിന്നും ഞങ്ങൾക്ക് കൂട്ടവകാശപ്പെട്ടതും ഇതിലെ എലുകയ്ക്കകം വരുന്നതും 3057-00 നമ്പർ തണ്ടപ്പേരിൽ പെട്ടതുമായ പതിനാറ് ആർ സ്ഥലവും വ്യക്തമാക്കിയും ആകുന്നു.

19. അതിരുകൾ

- കിഴക്ക് - ടി BRMSCO GARMENTS PVT. LTD. ANCHELPETTY, PAMPAKUDA എന്ന സ്ഥാപനം വക വഴി
- വടക്ക് - പഞ്ചായത്ത് റോഡ്
- പടിഞ്ഞാറ് - ടി BRMSCO GARMENTS PVT. LTD. ANCHELPETTY, PAMPAKUDA എന്ന സ്ഥാപനം വക വസ്തു
- തെക്ക് - ടി BRMSCO GARMENTS PVT. LTD. ANCHELPETTY, PAMPAKUDA എന്ന സ്ഥാപനം വക വസ്തു

1. അനിൽ വി പോൾ 

2. അബ്രാഹം പോൾ 

3 അനന്ത പൗലോസ് 

മൂന്നാധാരത്തിൽ വേറെ വസ്തുക്കൂടി ഉള്ളതു കൊണ്ട് മൂന്നാധാരം ഇതൊന്നിച്ച് തന്നിട്ടില്ലാത്തതുമാണ്. ഇപ്രകാരം സമ്മതിച്ച് താഴെ എഴുതുന്ന സാക്ഷികൾ കാൺകെ ഇന്നേ ദിവസി ഞങ്ങൾ ഈ തീരാധാരത്തിൽ ഒപ്പിട്ടിരിക്കുന്നു .എന്നു ടി 1. അനിൽ വി പോൾ

- 2. അബ്രാഹം പോൾ
- 3 അന്നമ്മ പൗലോസ്

എഴുതി കൊടുക്കുന്ന കക്ഷികൾ ഈ തീരാധാരത്തിൽ ഒപ്പിടുന്നതും തീർത്ഥ സംഖ്യ പറ്റുന്നതും കണ്ട സാക്ഷികൾ 1 കാരണക്കേടൊം കരയിൽ പാലാരിവട്ടം പി. ഒ പിൻ 682025, 35/1589 ബി നമ്പർ തട്ടാശ്ശേരി വീട്ടിൽ കെ. കെ. പീതാംബരൻ മകൻ ബിസിനസ്സ് സതീശൻ

2. പെരുമ്പാവൂർ കരയിൽ പെരുമ്പാവൂർ പി. ഒ പിൻ 683542 സുര്യാ വീട്ടിൽ ബാലകൃഷ്ണൻ മകൻ ബിസിനസ്സ് ബി. ശിവപ്രസാദ്

തയ്യാറാക്കിയ EDA 22-ാം നമ്പർ ലൈസൻസി പാലക്കുഴ കരയിൽ കരിമ്പന പി . ഒ . പിൻ 68662 . തോട്ടുപുറത്ത് പീലിപ്പോസ് മകൻ പീലിപ്പോസ് ജോൺ

ഈ ആധാരം DTP ചെയ്ത് പ്രിന്റ് എടുത്തിട്ടുള്ളതും ഇതിൽ വെട്ടു തിരുത്തില്ലാത്തതുമാണ്.

- 1. അനിൽ വി പോൾ
- 2. അബ്രാഹം പോൾ
- 3 അന്നമ്മ പൗലോസ്

This is the true copy of document marked as EXHIBIT referred ANNEXURE R3(a) in the above case. ADVOCATE

17

English Passalathu of

Annexure - R-3(a)

NO.1488/1/17

Rs.365240

Rs.365240

GOVERNMENT OF KERALA

e-stamp Serial No.	ES00032376094611155E
Govt. Reference No.(GRN)	KL005252350201718F
Department Reference No.	620T164906701
Payment Date & Time	19-6-2017, 12.00 AM
Value of Instrument	Rs.45,65,500/- (Rupees Forty Five Lakhs Sixty Five Thousand Five Hundred only)
Amount of Stamp duty paid	Rs.3,65,240/- (Rupees Three Lakhs Sixty Five Thousand Two Hundred and Forty only)
Name of Payee	BRMSCO GARMENTS PVT. LTD. ANCHELPETTY PAMPAKUDA, KERALA, ANCHELPETTY.

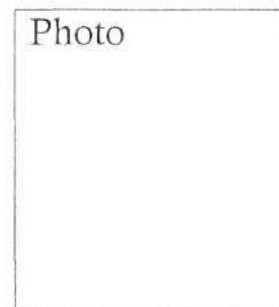
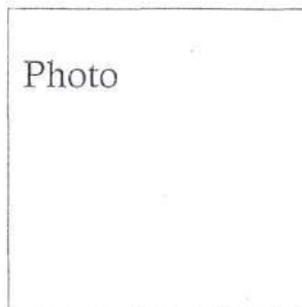
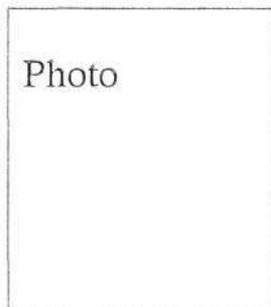
SALE DEED

## VENDORS

ANIL.V.PAUL

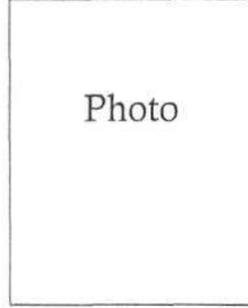
ABRAHAM PAUL

ANNAMMA POULOSE



**PURCHASER**  
**For BRMSCO GARMENTS PVT.**  
**LTD. ANCHELPETTY PAMPAKUDA**

Managing Director, T.K.Vijayan



SALE DEED executed on this the Twenty third day of August, Two Thousand Seventeen by the children of Paul @ V.P.Poulose 1) Anil. V.Paul (Pan card No.BZJPA1796E, Adhar card No.7176 8702 5222), aged 46 years, Business, 2) Abraham Paul, aged 42 years, (Pan card No.CGUPA 0023M Adhar Card No.9375 4028 8249) Agriculturist, and wife of Paul @ V.P.Poulose 3) Annamma Poulose, aged 77 years, Housewife, (Pan card No.CJWPA4220P, Adhar card No.3134 3082 1608) Vadakkanadiyil in Pampakkuda Panchayath, Anchelpetty P.O., Pin-686667, in Onakkoor kara of Onakkoor Village, Muvattupuzha Taluk in Ernakulam District, in favour of T.K.Vijayan(Pan card No.AECPT 0962 L, Adhar Card No.2271 6709 8258) Business, aged 63 years, Son of Kochuvava,Thrikkepurath in Amballur Panchayath, Amballur P.O., Pin-682315, Amballur Kara of Amballur Village, Kanayannur Taluk, in Ernakulam District for and on behalf of BRMSCO GARMENTS PVT. LTD. ANCHELPETTY, PAMPAKUDA, being its Managing Director.

That the properties described in the schedule hereunder obtained by the father of Sl.No.1 and 2 and husband of Sl.No.3 late V.P.Poulose @ Paul as per Partition deed No.1002 of 1963, Book No.1, Volume 164, at pages 180 to 184 of Koothattukulam Registry and after death devolved upon us, being his wife and children, the legal heirs and successor with absolute right of alienation and has been in the joint possession and enjoyment without any objection by paying tax and there is no other claimants or other encumbrances and that Sri. V.P.Poulose @ Paul died on 25-12-2020 and certificate has been issued from the Taluk Office, Muvattupuzha vide A4-9026/17 dated 2-8-2017 certifying the fact that we are his legal heirs and successors.

It is assured that the said property and the house therein are completely free from mortgages, charges, lien, lease, attachment, suit, arrears of tax and other dues, claims of any persons, proceedings under the Kerala Land reforms Act, Land acquisition Act, Revenue Recovery Act, Insolvency Act and other encumbrances and impediments whatsoever, that the said property is not a part and parcel of any land assigned or granted to Schedule Caste or Schedule Tribe, that there is no dispute regarding the boundaries of the schedule property and that the schedule property is not a subject matter of any Cases relating to land ceiling. It is further assured that the property is neither a Forest under the provisions of Kerala Forest Act 1961, Forest Conservation Act, Private Forest Vesting and Assignment Act 1971 nor an environmentally fragile area and that the property proposed to be registered is not the property belong to the persons with disabilities as mentioned in the National Trust Act and by this registration the interest of the persons with disabilities will not be adversely affected and that I have not indulged in any agreement in respect of the above said property and the house therein and that me and my assets shall hereafter keep you indemnified against all

claims, debts, damages, losses or any other expenses incurred or sustained by reason of any recital, declaration or any way being found to be incorrect.

We are ready and willing to sell the above said property for a consideration of Rs.45,65,500/-(Forty Five Lakhs Sixty Five Thousand and Five Hundred only) to you for and on behalf of BRMSCO GARMENTS PVT. LTD. ANCHELPETTY, PAMPAKUDA and you are agreed to purchase the property by mutual consent and not indulged in any agreement in respect of the scheduled property and house therein.

The above said property has been given to you on sale for and on behalf of BRMSCO GARMENTS PVT. LTD. ANCHELPETTY, PAMPAKUDA and out of the consideration of Rs.45,65,500/-(Forty Five Lakhs Sixty Five Thousand and Five Hundred only) Rs.45,65,500/-has been received from you by way of bank transfer to account No.607902010008578 maintained in the Union Bank of India, Piravom Branch and thus the sale consideration of Rs.45,65,500/- has been acknowledged from you with full satisfaction and hence I hereby relinquish all my rights over the scheduled property and the possession of the scheduled property is given to you confirming the sale and hereafter you should possession enjoy the properties with absolute right of alienation on behalf of the above firm effecting mutation and by paying land tax and building tax.

This deed is of a sale consideration of Rs.45,65,500/-(Forty Five Lakhs Sixty Five Thousand and Five Hundred only) and Rs.3,65,240/- (Rupees Three Lakhs Sixty Five Thousand Two Hundred and Forty) is fixed as stamp duty.

DETAILS OF PROPERTY

1.	Serial Number	1
2.	District	Ernakulam
3.	Sub District	Piravom
4.	Taluk	Muvattupuzha
5.	Village	Onakkoor
6.	Kara	Onakkoor
7.	Panchayath	Pampakuda
8.	Resurvey Block Number	No
9.	Resurvey number	No
10.	Resurvey Sub Division Number	No
11.	Old Survey Number	890
12.	Old Survey Sub Division Number	4
13.	Extent/Hector/Are/Sq.Metre	16 Ares.
14.	Nature of Right/item of the property	Government lease, residential property
15.	Thandapper of the Vendor/seller in the Village	Nil
16.	Thandapper of the Buyer/Purchaser in the Village	9829

17.		<p>Description of Property</p> <p>16 Ares of property which is part and parcel of 26 ares and 84 sq.meters of Vadakkanodi property comprised in survey 890/4 in our joint possession within the boundaries under Thandapper No.3057 and all the trees standing there.</p>	
		Boundaries	
18.		East	Own property of BRMSCO GARMENTS PVT. LTD. ANCHELPETTY, PAMPAKUDA.
		North	Panchayat Road
		West	Own property of BRMSCO GARMENTS PVT. LTD. ANCHELPETTY, PAMPAKUDA.
		South	Own property of BRMSCO GARMENTS PVT. LTD. ANCHELPETTY, PAMPAKUDA.

Since the prior deed covers other properties not handed over herewith. Agreed as above, We put our signature in the Deed today in the presence of witnesses.

By above said.

1) Ani.V.Paul. Sd/-    2) Abraham Paul    3) Annamma Poulouse

Witnesses in whose presence the parties signed in this deed and acknowledging the sale consideration: 1) Satheesan, Business, Son of K.K.Peethambaran, Thattassery House, 35/1589, Palarivattom P.O., Pin-682025, Karanakkodam kara. Sd/-

2) B.Sivaprasad, Business, Son of Balakrishnan, Surya House, Perumbavoor P.O., Pin-683542, Perumbavoor kara Sd/-

Prepared by John Peelipose, Son of Peelipose, Thottupurath, Karimbana PO., Pin-686662, Palakkuzha kara, Licensee No.22,

This is done DTP and taken print out.

No corrections.

1) Ani.V.Paul. Sd/- 2) Abraham Paul 3) Annamma Poulose

This is the true copy of the English Translation  
of Annexure R3(a)

  
Advocate

>

no. 1487/117



e-Stamp Serial No. : ES00037943185611183E  
 Govt. Reference No.(GRN) : KL005252114201718E  
 Department Reference No : 620T165813401  
 Payment Date & Time : 19/08/2017, 12:00 AM  
 Value of Instrument : Rs 1,37,31,600/- (Rupees One Crore Thirty Seven Lakh Thirty One Thousand Six Hundred Only)  
 Amount of Stamp duty paid : Rs 10,98,528/- (Rupees Ten Lakh Ninety Eight Thousand Five Hundred and Twenty Eight Only)  
 Name of Payee : BRMSCO GARMENTS PVT LTD  
 ANCHELPETTY PAMPAKUDA, KERALA, ANCHELPETTY



Please write or type below this line.

### തീരാധാരം

എഴുതി കൊടുക്കുന്നയാൾ  
 അനിൽ വി പോൾ

എഴുതി വാങ്ങുന്നയാൾ  
 BRMSCO GARMENTS PVT.LTD. ANCHELPETTY,  
 PAMPAKUDA എന്ന സ്ഥാപനത്തിനു വേണ്ടി  
 മാനേജിംഗ് ഡയറക്ടർ റ്റി. കെ വിജയൻ



23- 08 - 2017 രണ്ടായിരത്തി പതിനേഴാമാണ്ട് ഓഗസ്റ്റ് മാസം ഇരുപത്തിമൂന്നാം തീയതി  
 അനിൽ വി പോൾ

The authenticity of this e-stamp can be verified at <http://keralaregistration.gov.in>  
 ഈ ഏജൻസി <http://keralaregistration.gov.in/> എന്ന വെബ്സൈറ്റിൽ പരിശോധിക്കാവുന്നതാണ്

Handwritten notes and signatures at the bottom right, including 'Sd/- 31.31.2017' and other illegible markings.

എറണാകുളം ജില്ല മുവാറ്റുപുഴ താലൂക്ക് ഓണക്കൂർ വില്ലേജ് ഓണക്കൂർ കരയിൽ അഞ്ചൽപ്പെട്ടി പി . ഒ . പിൻ . 686667 പാമ്പാക്കൂട പഞ്ചായത്തിൽ വടക്കനടിയിൽ V.Pപൗലോസ് എന്ന പേർ മകൻ ബിസിനസ്സ് നാൽപ്പത്താറ് വയസ് അനിൽ. വി. പോൾ (പാൻ കാർഡ് നമ്പർ BZJPA1796E ,ആധാർ കാർഡ് നമ്പർ 7176 8702 5222), എന്നയാൾ BRMSCO GARMENTS PVT. LTD. ANCHELPETTY. PAMPAKUDA ( പാൻ കാർഡ് നമ്പർ AADCB 2001 L) എന്ന സ്ഥാപനത്തിനു വേണ്ടി മാനേജിംഗ് ഡയറക്ടർ എറണാകുളം ജില്ല കണയന്നൂർ താലൂക്ക് ആമ്പല്ലൂർ വില്ലേജ് ആമ്പല്ലൂർ കരയിൽ ആമ്പല്ലൂർ പി . ഒ. പിൻ 682315 ആമ്പല്ലൂർ പഞ്ചായത്തിൽ തൃക്കേപ്പുറത്ത് കൊച്ചുവാവ മകൻ ബിസ്സിനസ് അറുപത്തിമൂന്ന് വയസ് റ്റി. കെ. വിജയൻ ( പാൻ കാർഡ് നമ്പർ AECPT 0962 L ആധാർ കാർഡ് നമ്പർ 2271 6709 8258 ) പേർക്ക് എഴുതി കൊടുത്ത തീരാധാരം

താഴെ പട്ടികയിൽ വിവരിക്കുന്ന വസ്തുവും തന്നിലുള്ള പുരയും പിറവം രജിസ്റ്ററിൽ 2012-ൽ 1-ാം പുസ്തകം 846-ാം വാല്യം 49 മുതൽ 56 വരെ വശങ്ങളിൽ 2898-ാം നമ്പരായി രജിസ്റ്റർ ചെയ്ത ധനനിശ്ചയാധാര പ്രകാരം എനിക്ക് ക്രയവിക്രയ സർവ്വ സ്വാതന്ത്ര്യമായി സിദ്ധിച്ച് ഞാൻ നിരാക്ഷേപം കൈവശം വെച്ചു കരം തീർത്ത് അനുഭവിച്ചു വരുന്നതിൽ പെട്ടതാകുന്നു

പട്ടിക വസ്തു പുര ഇവകളിൽ സ്ഥാപിച്ചോ സ്ഥാപിക്കത്തക്ക നിലയിലോ യാതൊരു വിധമായ ബാധ്യതകളോ മറ്റവകാശികളോ കോർട്ട് ജപ്തി . ജാമ്യം മുതലായ തടങ്കലുകളോ ഇതര ന്യൂനതകളോ കേരള ഭൂ പരിഷ്കരണ നിയമ പ്രകാരം എനിക്ക് ഭൂ പരിധിയിൽ കവിഞ്ഞ് ഭൂമിയോ പട്ടിക വസ്തു പുര ഇവകളിൽ സ്ഥാപിച്ച് അക്വിസിഷൻ നടപടികളോ ലാന്റ് സീലിംഗ് കേസുകളോ നിലവിൽ

ഇല്ലാത്തതും ടി വസ്തു വനഭൂമി നിക്ഷിപ്ത വനഭൂമി പാരിസ്ഥിതിക ദുർബല പ്രദേശം മിച്ചഭൂമി എന്നിവയിൽ ഉൾപ്പെട്ടതല്ലാത്തതും രജിസ്റ്റർ ചെയ്യപ്പെടുന്ന ഭൂമിയിൽ നാഷണൽ ട്രസ്റ്റ് ആക്റ്റിൽ പരാമർശിക്കുന്ന വൈകല്യം ഉള്ള വ്യക്തികൾക്ക് അവകാശപ്പെട്ട ഭൂമി ഉൾപ്പെട്ടു വരികയോ പ്രസ്തുത രജിസ്ട്രേഷൻ മൂലം മേൽ വൈകല്യം ഉള്ളവരുടെ താൽപര്യങ്ങൾ ലംഘിക്കപ്പെടുകയോ പറനിയ്ക്കപ്പെടുകയോ ചെയ്യുന്നില്ലാത്തതും പ്രസ്താവ വസ്തു പുര ഇവകൾ സംബന്ധിച്ച് യാതൊരു വിധ കരാർ ഉടമ്പടികളിലും ഏർപ്പെട്ടിട്ടില്ലാത്തതുമാണെന്ന് നിങ്ങളെ പറഞ്ഞ് വിശ്വസിച്ചിരിക്കുന്നതിനു വിപരീതമായി ഏതെങ്കിലും വിധത്തിൽ വല്ല നഷ്ടമോ ദോഷമോ നേരിടുന്നതായാൽ ആ വക സകല നഷ്ടങ്ങൾക്കും ഞാനും എന്റെ വക സകല സ്ഥാവര ജംഗമ സ്വത്തുക്കളും ഏതവസരത്തിലും ഉത്തരവാദി യായിരിക്കുന്നതുമാണ്.

പുര വില 5,00,000 രൂപാ അടക്കം പട്ടിക വസ്തുവിന് 1,37,31,600 ( ഒരു കോടി മുപ്പത്തേഴ് ലക്ഷത്തി മുപ്പത്തൊരായിരത്തി അറുനൂറ് ) രൂപയ്ക്ക് ഞാൻ ടി BRMSCO GARMENTS PVT. LTD. ANCHELPETTY, PAMPAKUDA എന്ന സ്ഥാപനത്തിനു വേണ്ടി നിങ്ങൾക്ക് തീരു തരുന്നതിനും നിങ്ങൾ തീരു വാങ്ങുന്നതിനും പരസ്പരം സമ്മതിച്ചിട്ടുള്ളതും പട്ടിക വസ്തു പുര ഇവകൾ സംബന്ധിച്ച് യാതൊരു വിധ കരാർ ഉടമ്പടികളിലും ഏർപ്പെട്ടിട്ടില്ലാത്തതുമാകുന്നു.

പ്രസ്താവ വസ്തുവും പുരയും BRMSCO GARMENTS PVT. LTD. ANCHELPETTY, PAMPAKUDA എന്ന സ്ഥാപനത്തിനു വേണ്ടി നിങ്ങൾക്ക് തീരു തന്ന് തീർ വില ഉഭയസമ്മത പ്രകാരം വരവേണ്ടും രൂപാ 1,37,31,600 ഈ രൂപാ ഒരു കോടി മുപ്പത്തേഴ് ലക്ഷത്തി മുപ്പത്തൊരായിരത്തി അറുനൂറ് രൂപയ്ക്ക് പറ്റു വിവരം റ്റി. ഡി എസ് അടച്ച ഇനം വക വച്ച് പറ്റു രൂപാ 1,37,316 -ഓ കാനറ ബാങ്ക് പിറവം ബ്രാഞ്ചിലെ 2857101005421-ഓ നമ്പർ അക്കൗണ്ടിലേക്ക് ട്രാൻസ്ഫർ ചെയ്ത രൂപാ 1,35,94,284 -ഓ ഉൾപ്പെടെ പ്രതിഫല സംഖ്യയായ ഒരു കോടി മുപ്പത്തേഴ് ലക്ഷത്തി മുപ്പത്തൊരായിരത്തി അറുനൂറ് രൂപയും മേൽ പ്രകാരം ഞാൻ ബോധ്യപ്പെടുത്തുന്നുസരിച്ച് പട്ടിക വസ്തു, പുര ഇവകളിന്മേൽ എന്നിക്കുള്ള സകല അവകാശ കൈവശങ്ങളും പരിച്ഛേദം വിട്ട് തീരും യഥാർത്ഥ കൈവശവും തന്നിരിക്കുന്നതിനാൽ പട്ടിക വസ്തുവും പുരയും ഇന്ന് മുതൽ ടി സ്ഥാപനത്തിനു വേണ്ടി നിങ്ങൾ കൈവശം വെച്ചും ഭൂമിക്കുതി കെട്ടിട നികുതി ഇവകൾ ടി സ്ഥാപനത്തിന്റെ പേരിൽ കൂട്ടി തീർത്തും പോക്കു വരവു ചെയ്തിച്ചും എന്നൊക്കെ ക്രയവിക്രയസർവ്വസാധുതയുമായി തീരാകെ അനുഭവിച്ചു കൊള്ളുന്നതിനും സമ്മതിച്ച് ഈ തീരധാരം എഴുതി തന്നിരിക്കുന്നു

പ്രതിഫല സംഖ്യയായ 1,37,31,600 ( ഒരു കോടി മുപ്പത്തേഴ് ലക്ഷത്തി മുപ്പത്തൊരായിരത്തി അറുനൂറ് ) രൂപയുടെ ഈ തീരധാരത്തിന് 10,98,528 ( പത്ത് ലക്ഷത്തി തൊണ്ണൂറ്റി എണ്ണായിരത്തി അഞ്ഞൂറ്റി ഇരുപത്തേട്ട് ) രൂപാ മുദ്രവില ചേർത്തിട്ടുള്ളതുമാണ്.

വസ്തുവിവരപട്ടിക

1.	ക്രമനമ്പർ	1		
2.	ഡിസ്ക്രിപ്റ്റ്	എറണാകുളം		
3.	സബ് ഡിസ്ക്രിപ്റ്റ്	പിറവം		
4.	താലൂക്ക്	മുവാറ്റുപുഴ		
5.	വില്ലേജ്	ഓണക്കൂർ		
6.	കര	ഓണക്കൂർ		
7.	പഞ്ചായത്ത്	പാമ്പാക്കുട		
8.	റീ സർവ്വേ ബ്ലോക്ക് നമ്പർ	ഇല്ല		
9.	റീ സർവ്വേ നമ്പർ	ഇല്ല		
10.	റീ സർവ്വേ സബ് ഡിവിഷൻ നമ്പർ	ഇല്ല		
11.	പഴയ സർവ്വേ നമ്പർ	890	890	890
12.	പഴയ സർവ്വേ സബ് ഡിവിഷൻ നമ്പർ	4	5A	5B
14.	വിസ്തീർണ്ണം / ഹെക്ടർ/ ആർ/ചരമീറ്റർ	10.84 ആർ	20.23 ആർ	14.57 ആർ
15.	അവകാശത്തിന്റെ സ്വഭാവം ഭൂമിയുടെ തരം	സർക്കാർപാട്ടം , പുരയിടം		
16.	എഴുതികൊടുക്കുന്നയാളിന്റെ ടി വില്ലേജിലുള്ള തണ്ടപ്പേർ നമ്പർ	11550		
17.	ലഭിക്കുന്നയാളിന്റെ ടി വില്ലേജിലുള്ള തണ്ടപ്പേർ നമ്പർ	9829		

18. വസ്തുവിന്റെ വിവരണം

സർവ്വേ എണ്ണുറ്റി തൊണ്ണൂറിൽ നാല് രണ്ടേക്കർ 85 സെന്റുള്ള വടക്കനൊടി പുരയിടത്തിൽ പെട്ട 26 ആർ 84 ചര മീറ്ററിൽ നിന്നും പത്ത് ആർ എമ്പത്തിനാല് ചരമീറ്ററും സർവ്വേ എണ്ണുറ്റി തൊണ്ണൂറിൽ അഞ്ച് എ 64 സെന്റിൽ പോക്കുന്നീക്കിശേഷമുള്ള ഇരുപത് ആർ ഇരുപത്തിമൂന്ന് ചരമീറ്ററും സർവ്വേ എണ്ണുറ്റി തൊണ്ണൂറിൽ അഞ്ച് ബി 57 സെന്റിൽ പെട്ട 37 സെന്റ് 500 ചരലിംസിൽ പോക്കുന്നീക്കി ശേഷമുള്ള പതിനാല് ആർ അമ്പത്തേഴ് ചരമീറ്ററും കൂടി ഇതിലെ എലുകക്കകം ഒന്നായി കിടപ്പ് 45 ആർ 64 ചര മീറ്റർ സ്ഥലവും പുരയും വ്യക്തമാക്കിയും ആകുന്നു.

19. അതിരുകൾ

- കിഴക്ക് - ടി BRMSCO GARMENTS PVT. LTD. ANCHELPETTY, PAMPAKUDA എന്ന സ്ഥാപനം വക വസ്തു
- വടക്ക് - ടി BRMSCO GARMENTS PVT. LTD. ANCHELPETTY, PAMPAKUDA എന്ന സ്ഥാപനം വക വസ്തു
- പടിഞ്ഞാറ് - ടി 45.64 ആർ പുരയിടത്തിലേക്കും താഴത്തെ പാടത്തേക്കും പ്രവേശിക്കാനുള്ള മൺ റോഡ്
- തെക്ക് - എന്റെ വക സർവ്വേ 918/12-00 നമ്പർ നിലം

ഈ തീരാധാരത്തിന് 21/08/2017 ൽ സ്റ്റേറ്റ് ബാങ്ക് ഓഫ് ഇന്ത്യ ഗാന്ധിനഗർ ബാംഗ്ലൂർ ബ്രാഞ്ചിലെ 03178-ാം നമ്പർ ചെല്ലാൻ പ്രകാരം 1,37,316 രൂപയുടെ റ്റി. ഡി. എസ് അടച്ചിട്ടുള്ളതും മൂന്നാധാരത്തിൽ വേറെ വസ്തു കൂടി ഉള്ളതുകൊണ്ട് മൂന്നാധാരം ഇതൊന്നിച്ച് തന്നിട്ടില്ലാത്തതുമാണ്. ഇപ്രകാരം സമ്മതിച്ച് താഴെ എഴുതുന്ന സാക്ഷികൾ കാൺകെ ഇന്നേ ദിവസി ഞാൻ ഈ തീരാധാരത്തിൽ ഒപ്പിട്ടിരിക്കുന്നു .

എന്നു ടി അനിൽ വി പോൾ 

എഴുതി കൊടുക്കുന്ന കക്ഷികൾ ഈ തീരാധാരത്തിൽ ഒപ്പിടുന്നതും തീർത്ഥ സംഖ്യ പറ്റുന്നതും കണ്ട സാക്ഷികൾ 1 കാരണക്കോടം കരയിൽ പാലാരിവട്ടം പി. ഒ പിൻ 682025, 35/1589 ബി നമ്പർ തട്ടാശ്ശേരി വീട്ടിൽ കെ. കെ. പീതാംബരൻ മകൻ ബിസിനസ്സ് സതീശൻ 

2. പെരുമ്പാവൂർ കരയിൽ പെരുമ്പാവൂർ പി. ഒ പിൻ 683542 സൂര്യാ വീട്ടിൽ ബാലകൃഷ്ണൻ മകൻ ബിസിനസ്സ് ബി. ശിവപ്രസാദ് 

തയ്യാറാക്കിയ EDA 22-ാം നമ്പർ ലൈസൻസി പാലക്കുഴ കരയിൽ കരിമ്പന പി . ഒ . പിൻ 686662 . തോട്ടുപുറത്ത് പീലിപ്പോസ് മകൻ പീലിപ്പോസ് ജോൺ 

ഈ ആധാരം DTP ചെയ്ത് പ്രിന്റ് എടുത്തിട്ടുള്ളതും ഇതിൽ വെട്ടുതിരുത്തില്ലാത്തതുമാണ്.

ഫോറം 1 ബി  
( റൂൾ 3 (1എ) കാണുക )  
അനുബന്ധം  
1. ഭൂമി

1.	ഉപയോഗത്തൊഴുതലുള്ള തരം തിരിവ് ( വാണിജ്യം, പാർപ്പിടം മുതലായവ )		പാർപ്പിടം	
2.	വസ്തുവിലെ ചുമയങ്ങളുടെ ലഘു വിവരണം ( വീളയുടെ സ്വഭാവം, ചെടികളുടെയോ അല്ലെങ്കിൽ മരങ്ങളുടെയോ പ്രായം മുതലായ വിശദ വിവരങ്ങൾ )		തരം 8, ആഞ്ഞിലി 3, മഹാഗണി 5, തേക്ക് 8, പ്ലാമ്പ് 3, ജാതി 10	
3.	എഴുതിക്കൊടുക്കുന്നയാളുടെ അഭിപ്രായത്തിൽ ഓരോ സർവ്വേ നമ്പർ അല്ലെങ്കിൽ സബ്ബ് ഡിവിഷൻ നമ്പർ നന്നായി നിന്നും കൈമാറ്റം ചെയ്ത ഭൂമിയുടെ വില		വിവരങ്ങൾ	
	ഇനം നമ്പർ	സർവ്വേ നമ്പർ	സബ്ബ് ഡിവിഷൻ നമ്പർ	കൈമാറ്റം ചെയ്ത ഭൂമിയുടെ വിസ്തീർണ്ണം
	1	890	4	10.84 ആർ
	2	890	5A	20.23 ആർ
	3	890	5B	14.57 ആർ
	ആകെ			45 ആർ 64 ച.മീറ്റർ
4.	കൈമാറ്റം ചെയ്ത ഭൂമിയുടെ വില / ന്യായ വില		1,32,31,600 രൂപ	

2. കെട്ടിടം / ഔട്രി

1.	വീട്ട് നമ്പർ		7/34			
2.	വാർഷിക കെട്ടിട നികുതി, നികുതി രശീതി നമ്പറും തീയതിയും തദ്ദേശസ്വയംഭരണത്തിന്റെ പേരും സഹിതം		81 രൂപ 15-8-2017 ലെ 3860549-ാം നമ്പർ പഠനംകൊടു പഞ്ചായത്ത്			
3.	കെട്ടിടം നിർമ്മിച്ച വർഷം		1978			
4.	നിർമ്മിത വിസ്തീർണ്ണം : ( കുറിപ്പ് : നിർമ്മിത വിസ്തീർണ്ണത്തിൽ നിന്ന് ആകശത്തേക്ക് തുറന്നതായ അകണം, തുറന്ന സ്ഥലം മുതലായവ ഉണ്ടെങ്കിൽ അവ കുറയ്ക്കണമെന്നതാണ് )					
തറയുടെ ഇനം സിമിന്റ്						
നില	കെട്ടിട മേഞ്ഞത്	ടിൻഷിറ്റിട്ടത്	എ.സി.സി. ഷിറ്റിട്ടത്	ഓട് മേഞ്ഞത്	ആർ. സി.സി. റൂഫ്	വില (അവമൂല്യവും കുറച്ചതിനു ശേഷം)
1	2	3	4	5	6	7
താഴത്തെ നില				1000 സ്ക്വയർ ഫീറ്റ്		5,00,000 രൂപ
1-ാം നില						ഇല്ല
2-ാം നില						ഇല്ല
3-ാം നില						ഇല്ല
4-ാം നില						ഇല്ല
മുതലായവ						
5.	പ്രത്യേകം നിർമ്മിച്ച ഔട്ട് ഹൗസ്, കാർ ഷെഡ്, കാലിരൈതാഴുത്ത്, കുളിമുറി മുതലായവ ഉണ്ടെങ്കിൽ അവയുടെ വിസ്തീർണ്ണവും നിർമ്മാണത്തിന്റെ തീയതിയും					ഉണ്ട്
6.	ചുറ്റുമതിൽ ഏതെങ്കിലും ഉണ്ടെങ്കിൽ					ഉണ്ട്
7.	കിണറോ അല്ലെങ്കിൽ വാട്ടർ കണക്ഷനോ, അല്ലെങ്കിൽ രണ്ടും ചേർന്നോ ഉണ്ടെങ്കിൽ					ഉണ്ട്
8.	സ്ഥാപിപ്പിച്ചിട്ടുള്ള ഇലക്ട്രിക് ഉപകരണങ്ങൾ (a) പോയിന്റിനുള്ളിലെ ഏണ്ണം					4
	(b) ഫാനുകളുടെ എണ്ണം					ഇല്ല
	(c) മോട്ടോർ പമ്പ് സെറ്റുകളുടെ എണ്ണം					ഇല്ല
9.	കെട്ടിടത്തിനും / ഔട്രിനും ഉറപ്പിപ്പിച്ചിട്ടുള്ള എഴുതിക്കൊടുക്കുന്നയാളുടെ തിരിപ്പ് വില					രൂപ 5,00,000
10.	ഭൂമിക്കും കെട്ടിടങ്ങൾക്കുമുള്ള എഴുതിക്കൊടുക്കുന്നയാളുടെ തിരിപ്പ് വില					രൂപ 1,37,31,600
11.	ആധാരത്തിൽ കാണിച്ചിട്ടുള്ള പ്രതിഫല സംഖ്യ					രൂപ 1,37,31,600

തയ്യാറാക്കിയ EDA 22-ാം നമ്പർ ലൈസൻസിനാലുകൂടി കരയിൽ കരിമ്പന പി ഒ പിൻ 68662 തോട്ടുപുറത്ത് പീലിപ്പോസ് മകൻ പീലിപ്പോസ് ജോൺ ഈ ഫോറം DTP ചെയ്ത് പ്രിന്റ് എടുത്തിട്ടുള്ളതും ഇതിൽ വെട്ടുതിരുത്തലില്ലാത്തതുമാണ്

സ്ഥലം : പിറവം  
തീയതി : 23- 08 - 2017

അനിൽ വി പോൾ

This is the true copy of document marked as EXHIBIT referred ANNEXURE R-3 in the above case.

ADVOCATE

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English Translation of  
Annexure - R3(b)

NO.1487/1/17

Rs.1098528	Rs.1098528
GOVERNMENT OF KERALA	

e-stamp Serial No.	ES00037943185611183E
Govt. Reference No.(GRN)	KL005252114201718E
Department Reference No.	620T165813401
Payment Date & Time	19-6-2017, 12.00 AM
Value of Instrument	Rs.1,37,31,600/- (Rupees One Crore Thirty Seven Lakh Thirty One Thousand Six Hundred only)
Amount of Stamp duty paid	Rs.10,98,528/-(Rupees Ten Lakhs Ninety Eight Thousand Five Hundred and Twenty Eight only)
Name of Payee	BRMSCO GARMENTS PVT. LTD. ANCHELPETTY PAMPAKUDA, KERALA, ANCHELPETTY.

SALE DEED

VENDOR  
ANIL.V.PAUL

PURCHASER  
For BRMSCO GARMENTS PVT.  
LTD. ANCHELPETTY PAMPAKUDA  
Managing Director, T.K.Vijayan

Photo
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Photo
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SALE DEED executed on this the Twenty third day of August, Two Thousand Seventeen by Anil.V.Paul (Pan card No.BZJPA1796E, Adhar card No.7176 8702 5222), aged 46 years, Business, Son of Paul @ V.P.Poulose, Vadakkanadiyil in Pampakkuda Panchayath, Anchelpetty P.O., Pin-686667, in Onakkoor kara of Onakkoor Village, Muvattupuzha Taluk in Ernakulam District, in favour of T.K.Vijayan(Pan card No.AECPT 0962 L, Adhar Card No.2271 6709 8258) Business, aged 63 years, Son of Kochuvava,Thrikkepurath in Amballur Panchayath, Amballur P.O., Pin-682315, Amballur Kara of Amballur Village, Kanayannur Taluk, in Ernakulam District for and on behalf of BRMSCO GARMENTS PVT. LTD. ANCHELPETTY, PAMPAKUDA, being its Managing Director.

That the properties described in the schedule hereunder and the house therein is part of the properties obtained by me as per settlement deed No.2898 of 2012, Book No.1, Volume 846, at pages 49 to 56 of Piravom Registry with absolute right of alienation and has been in my possession and enjoyment without any objection by paying tax.

It is assured that the said property and the house therein are completely free from mortgages, charges, lien, lease, attachment, suit, arrears of tax and other dues, claims of any persons, proceedings under the Kerala Land reforms Act, Land acquisition Act, Revenue Recovery Act, Insolvency Act and other encumbrances and impediments whatsoever, that the said property is not a part and parcel of any land assigned or granted to Schedule Caste or Schedule Tribe, that there is no dispute regarding the boundaries of the schedule property and that the schedule property is not a subject matter of any Cases relating to land ceiling. It is further assured that the property is neither a Forest under the provisions of Kerala Forest Act 1961, Forest Conservation Act, Private Forest Vesting and Assignment Act 1971 nor an

environmentally fragile area and that the property proposed to be registered is not the property belong to the persons with disabilities as mentioned in the National Trust Act and by this registration the interest of the persons with disabilities will not be adversely affected and that I have not indulged in any agreement in respect of the above said property and the house therein and that me and my assets shall hereafter keep you indemnified against all claims, debts, damages, losses or any other expenses incurred or sustained by reason of any recital, declaration or any way being found to be incorrect.

I am ready and willing to sell the property and the house therein for a consideration of Rs.1,37,31,600/-(One Crore Thirty Seven Lakhs Thirty One Thousand and Six Hundred only) of which Rs.5,00,000/- for the house to you for and on behalf of BRMSCO GARMENTS PVT. LTD. ANCHELPETTY, PAMPAKUDA and you are agreed to purchase the property by mutual consent and not indulged in any agreement in respect of the scheduled property and house therein.

The above said property has been given to you on sale for and on behalf of BRMSCO GARMENTS PVT. LTD. ANCHELPETTY, PAMPAKUDA and out of the consideration of Rs.1,37,31,600/-(One Crore Thirty Seven Lakhs Thirty One Thousand and Six Hundred only) Rs. 1,35,94,284/- has been received from you deducting Rs.1,37,316/- towards TDS by way of bank transfer to my account No.2857101005421 maintained in the Canara Bank, Piravom Branch and thus the sale consideration of Rs. 1,37,31,600/-(One Crore Thirty Seven Lakhs Thirty One Thousand and Six Hundred only) has been acknowledged from you with full satisfaction and hence I hereby relinquish all my rights over the scheduled property and house and the possession of the scheduled property and house is given to you confirming the sale and hereafter you should possession enjoy the properties

with absolute right of alienation on behalf of the above firm effecting mutation and by paying land tax and building tax.

This deed is of a sale consideration of Rs.1,37,31,600/-/(One Crore Thirty Seven Lakhs Thirty One Thousand and Six Hundred only) and Rs.1098528/- (Rupees Ten Lakhs Ninety Eight Thousand Five Hundred and Twenty Eight) is fixed as stamp duty.

DETAILS OF PROPERTY

1.	Serial Number	1		
2.	District	Ernakulam		
3.	Sub District	Piravom		
4.	Taluk	Muvattupuzha		
5.	Village	Onakkoor		
6.	Kara	Onakkoor		
7.	Panchayath	Pampakuda		
8.	Resurvey Block Number	No		
9.	Resurvey number	No		
10.	Resurvey Sub Division Number	No		
11.	Old Survey Number	890	890	890
12.	Old Survey Sub Division Number	4	5A	5B
13.	Extent/Hector/Are/Sq. Metre	10.84	20.23	14.57
		Ares.		

14.	Nature of Right/item of the property	Government lease, residential property
15.	Thandapper of the Vendor/seller in the Village	11550
16.	Thandapper of the Buyer/Purchaser in the Village	9859

17.	Description of Property 26 ares and 84 sq.meters of residential property comprised in survey 890/4 ; which is Part and parcel of the property having a total extent of 2 Acres 85 cents of Vadakkanadi Property, 20 Ares 23 sq. meters which is part and parcel of 64 cents comprised in survey No.890/5A deducting the land gone and from 37 cents 500 sq. links which is part and parcel of 57 cents comprised in survey No.890/5A deducting the land gone 14 Ares and 57 sq. meters thus a total of 45 Ares 64 sq. meters lying contiguously within the boundaries along with the house and all the trees standing there.	
	Boundaries	
18.	East	Own property of BRMSCO GARMENTS PVT. LTD. ANCHELPETTY, PAMPAKUDA.
	North	Own property of BRMSCO GARMENTS PVT. LTD. ANCHELPETTY, PAMPAKUDA.
	West	Mud Road for the access to the above 45.64 cents of property and the paddy field below therein .
	South	My agricultural property comprised in survey No.918/12

For this deed an amount of Rs.1,37,316/- has been remitted as TDS in the State Bank of India, Gandinagar Branch, Bangalore on 21-8-2017 as per chalan No.03178 and since the prior deed covers other properties not handed over herewith. Agreed as above, I put my signature in the Deed today in the presence of witnesses.

By above said. Ani.V.Paul. Sd/-

Witnesses in whose presence the parties signed in this deed and acknowledging the sale consideration: 1) Satheesan, Business, Son of K.K.Peethambaran, Thattassery House, 35/1589, Palarivattom P.O., Pin-682025, Karanakkodam kara. Sd/-

2) B.Sivaprasad, Business, Son of Balakrishnan, Surya House, Perumbavoor P.O., Pin-683542, Perumbavoor kara Sd/-

Prepared by John Peelipose, Son of Peelipose, Thottupurath, Karimbana PO., Pin-686662, Palakkuzha kara, Licensee No.22,

This is done DTP and taken print out.

No corrections.

Anil.V. Paul.

This is the true copy of the English  
Translation of Annexure R3 (b)  
Advocate

Pampakuda Grama Panchayat

A4322849

RECEIPT 120110100845 GSTIN:32AAALPI336J1Z9 21-Aug-2020

MANAGING DIRECTOR

BRMSCO GARMENTS PVT.LTD

## CASH RECEIPT

T/ 33 -E

(Property Tax)

1	Government and Other Dues Payable - Library Ce	2020-21/1Hf	21.00
2	Receivables for Property Tax on Non-Residentia	2020-21/1Hf	408.00
3	Government and Other Dues Payable - Library Ce	2020-21/2Hf	20.00
4	Receivables for Property Tax on Non-Residentia	2020-21/2Hf	407.00

Rnd.Off(0.00)

Total : 856.00

Eight Hundred and Fifty Six Rupees Only

Remarks :

Authorised

Counter No. &amp; Staff :

Secretary

KREWS (GLM, KANJIKODE) 2017

Cheques are subject to realisation

This is the true copy of document  
marked as ~~EXHIBIT~~ referred  
ANNEXURE R3(C)  
in the above case.

ADVOCATE



Annexure - R3 (A)

### കേരള സർക്കാർ രസീത്

ജില്ല : എറണാകുളം  
താലൂക്ക് : മുവാറ്റുപുഴ

രസീത് നമ്പർ : KL07070500742/2020  
വില്ലേജ് : ഓണക്കൂർ

തണ്ടപ്പേർ നമ്പർ 12648 അനുസരിച്ച് കരം ഒടുക്കിയതിന് രസീത്

ഇനം	ഉപ ഇനം	തുക	കാലയളവ്	വിശദാംശങ്ങൾ
അടിസ്ഥാന ഭൂനികുതി	തൻവർഷം	₹225	2020-2021	ബ്ലോക്ക്:001 സരേവ & സബ് നം, വിസ്തീർണ്ണം, തരം 1)917/8-3, 44 ആർ, 92 സ്ക്വ.മീ., പുരയിടം  പട്ടാഭാരന്മാരുടെ വിവരങ്ങൾ: തണ്ടപ്പേർ നം : 12648 1)റ്റി കെ വിജയൻ, കൊച്ചുവാവ മകൻ, തൃക്കേപ്പറത്ത്, കണയന്നൂർ താലൂക്ക് ആമ്പല്ലൂർ വില്ലേജ് ആമ്പല്ലൂർ കര, BRAMSCO GARMENTS PVT LTD, ANCHALPETTY എന്ന സ്ഥാപനത്തിനു വേണ്ടി മാനേജിംഗ് ഡയറക്ടർ
കർഷക തൊഴിലാളി ക്ഷേമനിധി	തൻവർഷം	₹45	2020-2021	
ആകെ തുക		₹270		

മേൽ വിവരിച്ച പ്രകാരം ₹270(ഇരുനൂറ്റി എഴുപത് രൂപ) 2020 ഏപ്രിൽ മാസം 08 തീയതിയായ ഇന്നേ ദിവസം സ്വീകരിച്ച് വില്ലേജ് കണക്കിൽ മുതൽ വച്ചിരിക്കുന്നു.

ടി വില്ലേജിലെ റീസരേവ നടപടികൾ പൂർത്തിയാക്കാത്തതിനാൽ രസീതിൽ സൂചിപ്പിച്ചിരിക്കുന്ന ഭൂവിവരങ്ങളുടെ ആധികാരികത റീസരേവ/മാപ്പിങ്ങ് നടപടികൾക്ക് വിധേയമായിരിക്കും.

സ്ഥലം: ഓണക്കൂർ  
തീയതി: 08/04/2020



ഈ രസീത് റവന്യൂ വകുപ്പിന്റെ ഓൺലൈൻ സംവിധാനം മുഖേന തയ്യാറാക്കി ലഭ്യമാക്കുന്നതിനാൽ വില്ലേജ് ഓഫീസറുടെ ഒപ്പോ ഓഫീസ് സ്വീലോ ആവശ്യമില്ല. രസീതിന്റെ ആധികാരികത റവന്യൂ വകുപ്പിന്റെ [www.revenue.kerala.gov.in](http://www.revenue.kerala.gov.in) എന്ന പേർട്ടലിൽ പരിശോധിക്കാവുന്നതാണ്.

QR കോഡ് സ്കാൻ ചെയ്ത് രസീതിന്റെ ആധികാരികത ഉറപ്പ് വരുത്താവുന്നതാണ്.



കേരള സർക്കാർ

രസീത്

ജില്ല : എറണാകുളം  
താലൂക്ക് : മുവാറ്റുപുഴ

രസീത് നമ്പർ : KL07070500743/2020

വില്ലേജ് : ഓണക്കൂർ

തണ്ടപ്പേർ നമ്പർ 12923 അനുസരിച്ച് കരം ഒടുക്കിയതിന് രസീത്

ഇനം	ഉപ ഇനം	തുക	കാലയളവ്	വിശദാംശങ്ങൾ
അടിസ്ഥാന ഭൂനികുതി	തൻവർഷം	₹310	2020-2021	ബ്ലോക്ക്:001 സരേവ & സബ് നം, വിസ്തീർണ്ണം, തരം 1)890/4-4, 10 ആർ, 84 സ്ക്വ.മീ., പുരയിടം 2)890/4-5, 16 ആർ, പുരയിടം 3)890/5-A-2, 20 ആർ, 23 സ്ക്വ.മീ., പുരയിടം 4)890/5-B, 14 ആർ, 57 സ്ക്വ.മീ., നിലം ആകെ വിസ്തീർണ്ണം:61 ആർ, 64 സ്ക്വ.മീ. പട്ടാഭാരന്മാരുടെ വിവരങ്ങൾ: തണ്ടപ്പേർ നം : 12923 1)റ്റി കെ വിജയൻ, കൊച്ചുവാവ മകൻ, എറണാകുളം ജില്ല കണയന്നൂർ താലൂക്ക് ആമ്പല്ലൂർ വില്ലേജ് തൃക്കേപ്പറത്ത്, BRAMSCO GARMENTS PVT .LTD,ANCHELPETTY PAMPAKUDA എന്ന സ്ഥാപനത്തിനുവേണ്ടി മാനേജിംഗ് ഡയറക്ടർ,
കർഷക തൊഴിലാളി ക്ഷേമനിധി	തൻവർഷം	₹62	2020-2021	
ആകെ തുക		₹372		

മേൽ വിവരിച്ച പ്രകാരം ₹372(മൂന്നുറ്റി എഴുപത്തിരണ്ട് രൂപ) 2020 ഏപ്രിൽ മാസം 08 തീയതിയായ ഇന്നേ ദിവസം സ്വീകരിച്ച് വില്ലേജ് കണക്കിൽ മുതൽ വച്ചിരിക്കുന്നു.

ടി വില്ലേജിലെ റീസരേവ നടപടികൾ പൂർത്തിയാകാത്തതിനാൽ രസീതിൽ സൂചിപ്പിച്ചിരിക്കുന്ന ഭൂവിവരങ്ങളുടെ ആധികാരികത റീസരേവ/മാപ്പിങ്ങ് നടപടികൾക്ക് വിധേയമായിരിക്കും.

സ്ഥലം: ഓണക്കൂർ  
തീയതി: 08/04/2020



ഈ രസീത് റവന്യൂ വകുപ്പിന്റെ ഓൺലൈൻ സാമ്പിഡാനം മുഖേന തയ്യാറാക്കി ലഭ്യമാക്കുന്നതിനാൽ വില്ലേജ് ഓഫീസറുടെ ഒപ്പോ ഓഫീസ് സീലോ ആവശ്യമില്ല. രസീതിന്റെ ആധികാരികത റവന്യൂ വകുപ്പിന്റെ [www.revenue.kerala.gov.in](http://www.revenue.kerala.gov.in) എന്ന പേജിൽ പരിശോധിക്കാവുന്നതാണ്.

QR കോഡ് സ്കാൻ ചെയ്ത് രസീതിന്റെ ആധികാരികത ഉറപ്പ് വരുത്താവുന്നതാണ്.



കേരള സർക്കാർ  
രസീത്

Annexure - R-3(a)  
3

ജില്ല : എറണാകുളം  
താലൂക്ക് : മുവാറ്റുപുഴ

രസീത് നമ്പർ : KL07070500811/2020  
വില്ലേജ് : ഓണക്കൂർ

തണ്ടപ്പേർ നമ്പർ 9829 അനുസരിച്ച് കരം ഒടുക്കിയതിന് രസീത്

ഇനം	ഉപ ഇനം	തുക	കാലയളവ്	വിശദാംശങ്ങൾ
അടിസ്ഥാന ഭൂനികുതി	തൻവർഷം	₹990	2020-2021	ബ്ലോക്ക്:001, തണ്ടപ്പേർ നം:9829 പട്ടാഭാരന്മാരുടെ വിവരങ്ങൾ 1)എ.ആർ.ശശികുമാർ, രാമൻ മകൻ, ഐക്കരനാട് സൗത്ത് വില്ലേജ്, ബോസ്റ്റോംഗാർമെൻസ് PVT LTD നു വേണ്ടി മാനേജിംഗ് ഡയറക്ടർ. സരേവ & സബ് നം, വിസ്തീർണ്ണം 1)890/3-1-7, 6 ആർ, 58 സ്ക്വ.മീ. 2)890/4-2-2, 88 ആർ, 49 സ്ക്വ.മീ. 3)890/5-A, 5 ആർ, 67 സ്ക്വ.മീ. 4)890/5-B-1, 8 ആർ, 9 സ്ക്വ.മീ., നിലം 5)890/5-B-2, 2 ആർ, 83 സ്ക്വ.മീ., നിലം 6)890/6-1-2, 19 ആർ, 43 സ്ക്വ.മീ. 7)890/6-1-3, 2 ആർ, 2 സ്ക്വ.മീ. 8)890/6-2, 29 ആർ, 95 സ്ക്വ.മീ. 9)890/6-3, 12 ആർ, 55 സ്ക്വ.മീ. 10)917/8, 1 ആർ, 21 സ്ക്വ.മീ. 11)918/12-2, 12 ആർ, 14 സ്ക്വ.മീ., നിലം 12)918/8-2, 2 ആർ, 83 സ്ക്വ.മീ., നിലം ആകെ വിസ്തീർണ്ണം:1 ഹെ., 91 ആർ, 79 സ്ക്വ.മീ.
കർഷക തൊഴിലാളി ക്ഷേമനിധി	തൻവർഷം	₹192	2020-2021	
ആകെ തുക		₹1182		

മേൽ വിവരിച്ച പ്രകാരം ₹1182(ആയിരത്തി ഒന്നുനൂറ്റി എൺപത്തിരണ്ട് രൂപ) 2020 ഏപ്രിൽ മാസം 29 നീയതിയായ ഇന്നേ ദിവസം സീകരിച്ച് വില്ലേജ് കണക്കിൽ മുതൽ വച്ചിരിക്കുന്നു.

ടി വില്ലേജിലെ റീസരേവ നടപടികൾ പൂർത്തിയാക്കാത്തതിനാൽ രസീതിൽ സൂചിപ്പിച്ചിരിക്കുന്ന ഭൂവിവരങ്ങളുടെ ആധികാരികത റീസരേവ/മാപ്പിങ്ങ് നടപടികൾക്ക് വിധേയമായിരിക്കും.

സ്ഥലം:ഓണക്കൂർ  
തീയതി:29/04/2020



ഈ രസീത് വമ്പന്യ വകുപ്പിന്റെ ഓൺലൈൻ സംവിധാനം മുഖേന തയ്യാറാക്കി ലഭ്യമാക്കുന്നതിനാൽ വില്ലേജ് ഓഫീസറുടെ ഒപ്പോ ഓഫീസ് സീലോ ആവശ്യമില്ല. രസീതിന്റെ ആധികാരികത വമ്പന്യ വകുപ്പിന്റെ [www.revenue.kerala.gov.in](http://www.revenue.kerala.gov.in) എന്ന പേര്ദ്ദലിൽ പരിശോധിക്കാവുന്നതാണ്.

QR കോഡ് സ്കാൻ ചെയ്ത് രസീതിന്റെ ആധികാരികത ഉറപ്പ് വരുത്താവുന്നതാണ്.

This is the true copy of document marked as ANNEXURE R3(a) referred in the above case.  
ADVOCATE

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EMBLEM

KERALA GOVERNMENT

RECEIPTEnglish Translation of  
Annexure- R3(d)

District:Ernakulam

Receipt Number:KL07070500742/2020

Taluk:Muvattupuzha

Village:Onakoor

Receipt of tax paid as per Thandaper No.12648

Item	Sub Item	Amount	Period	Details
Basic Land Tax	Current year	Rs225/-	2020-2021	Block :001 Survey &Sub No Extent Type 1)917/8-3, 44 Are, 92 Sq.M, Purayidam Details of Pattadars: Thandaper No:12648 1)T .K.Vijayan, S/o Kochuvava, Thrikkepurathu , Kannayanor Taluk, Ambaloor Village, Amballur Kara, Managing Director on behalf of firm BRAMSCO GARMENTS PVT LTD, ANCHELPETTY, PAMPAKUDA

Farmer Welfare current year Rs.45/- 2020-2021

Total Amount Rs.270/-

As stated above Rs.270/- (Two Hundred and Seventy Rupees)received on 8<sup>th</sup> April 020 and is shown in village records.

As resurvey proceedings are not completed in the said village the genuineness of the details shown in the receipt will be subjected to Resurvey /Mapping proceedings.

Place:Onakoor

Date:08/04/2020

QR Code

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EMBLEM

KERALA GOVERNMENT

RECEIPT

District:Ernakulam

Receipt Number:KL07070500743/2020

Taluk:Muvattupuzha

Village:Onakoor

Receipt of tax paid as per Thandaper No.12923

item	Sub Item	Amount	Period	Details
Basic Land Tax	Current year	Rs310/-	2020-2021	Block .001

Survey &Sub No,Extent,Type

1)890/4-4,10 Are,84 Sq M,Purayidam

2)890/4-5,16 Are,Purayidam

3)890/5-A-2,20Are,23 Sq M,Purayidam

4)890/5-B,14Are,57 Sq M,Nilam

TotalExtent:61 Are,64 Sq M.

Details of Pattadars:

Thandaper No:12923

1) T .K.Vijayan,S/o Kochuvava,Ernakulam  
District,KannayanorTaluk,Ambaloor  
Village,Thrikkepurathu,,Managing  
Director on behalf of firm BRAMSCO  
GARMENTS PVT  
LTD,ANCHELPETTY,PAMPAKUDA

Farmer Welfare current year Rs.62/- 2020-2021

Total Amount Rs.372/-

As stated above Rs.372/- (Three Hundred and Seventy Two Rupees)received on 8<sup>th</sup> April 2020 and is shown in village records.

As resurvey proceedings are not completed in the said village the genuineness of the details shown in the receipt will be subjected to Resurvey/Mapping proceedings.

Place:Onakoor

Date:08/04/2020

QR Code

42

EMBLEM

KERALA GOVERNMENT

RECEIPT

District:Ernakulam

Receipt Number:KL07070500811/2020

Taluk:Muvattupuzha

Village:Onakoor

Receipt of tax paid as per Thandaper No.9829

Item	Sub Item	Amount	Period	Details
Basic Land Tax	Current year	Rs990/-	2020-2021	Block :001, Thandaper No.9829

Details of Pattadars:

1)A.R.Sasikumar, S/o.Raman, Ikkaranadu South Village, Managing Director on behalf of firm BRAMSCO GARMENTS PVT LTD,ANCHELPETTY,PAMPAKUDA

Survey &Sub No Extent Type

1)890/3-1-7, 6 Ares, 58 Sq.M.  
2)890/4-2-2, 88 Ares 49 sq.m.  
3)890/5-A, 5 Ares 67 sq.m.  
4) 890/5-B-1, 8 Ares 9 sq.m. nilam  
5) 890/5-B-2, 2 Ares, 83 sq.m. nilam  
6) 890/6-1-2, 19 Ares, 43 sq. m.  
7) 890/6-1-3, 2 Ares, 2 sq. m.  
8) 890/6-2, 29 Ares 95 sq. m.  
9) 890/6-3, 12 Ares, 55 sq. m.  
10)917/8, 1Are, 14 Sq.M, nilam  
11) 918/12-2, 12 Ares, 14 sq. m. nilam  
12) 918/8-2, 2 Ares, 83 sq. m.

Total extent : 1 Hectare, 91 Ares, 79 sq.m.

Farmer Welfare current year Rs.192/- 2020-2021

Total Amount Rs.1182/-

As stated above Rs.1182/- (One Thousand One Hundred and Eighty Two Rupees)received on 29<sup>th</sup> April 020 and is shown in village records.

As resurvey proceedings are not completed in the said village the genuineness of the details shown in the receipt will be subjected to Resurvey /Mapping proceedings.

Place:Onakoor

Date:29/04/2020

QR Code

This is the true copy of the English Translation of Annexure R3 (d)

  
M. S. S. S.

43

Annexure - R-3 (e)



BGPL/ ADMN/04/PCB/ 1/18

15-10-2018

To

The Environmental Engineer  
Kerala State Pollution Control Board  
District Office-2, Perumbavoor  
Ernakulam.

Sir,

Sub: Brmsco Garments Pvt Ltd. – Complaint about Sound Pollution –  
Compliance Statement of measures taken to abate sound emission reg.

Ref: 1) Integrated Consent to Operate No. G15ERNA-CTO-R-702547 Dt. 21-  
09-2018  
2) Your Letter No. PCB/EKM/IAO-185/09 Dt. 27-09-2018.

We draw your kind attention to the subject matter and references above. We hereby report that the following remedial actions were taken by us in compliance of the instructions given by you vide letter referred second above:

- 1) All 65 Ventilators on North sidewalls closed permanently.
- 2) 25 Nos Windows of the factory building on East side were fitted with fixed glazing by removing the hinged panes.
- 3) Erected additional MS Frame works to the entire length of the outer shed in North side of the Factory Building and fitted with PP Sheets as a protective measure to abate sound emission.
- 4) Three entrance doors on North sidewall of the Factory shed were fitted with transparent PVC Strip Curtains.
- 5) Existing 5Nos Air Compressors (reciprocating type) installed on North Side shed were replaced with four numbers new acoustically protected Screw Type Air Compressors.

Page 1 of 2

Manufacturers and Exporters of HDPE/PP Woven Sacks

Anchelpetty P.O., Onakkur, Pampakuda, Ernakulam, Kerala, India, Pin : 686 667, Tel: +91 485 2274996/97/98, Fax: +91 485 2274939  
brmsco@gmail.com www.brmsco.com

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Annexure- R-3 (e)

: 2 :

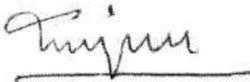
- 6) The Small silencer of the 640 kVA DG Set is replaced with a larger size silencer.
- 7) Planted 125 saplings of fast growing Creeping plant (Curtain Plant) outside the building on North side with the intention to absorb the noise.
- 8) Entire 40 Cents of Land recently purchased on North side of the factory building is planted with more than 150 Nos Banana trees and 50 Nos high breed fast growing mango tree saplings.

The above works were carried out by us to abate the sound emission from our factory within the stipulated limits.

This is for kind information and necessary actions.

Thanking you,

Yours faithfully,



VIJAYAN T.K  
MANAGING DIRECTOR



This is the true copy of document  
marked as EXHIBIT referred  
ANNEXURE R3 (e)  
in the above case,

ADVOCATE

BRMSCO GARMENTS PVT. LTD.

Page 2 of 2

Manufacturers and Exporters of HDPE/PP woven sacks



PP Sheets Fixed on Outer Edges of Periferral Sheds-(1)



PP Sheets Fixed on Outer Edges of Periferral Sheds\_(2)



PP Sheets Fixed on Outer Edges of Periferral Sheds\_(3)



PP Sheet Curtains Installed in Loading Bay



Ventileations on North Side Wall are permanently closed with PVC Sheets - (1)



Ventileations on North Side Wall are permanently closed with PVC Sheets - (2)



Hinged Window shutters replaced with Fixed Glazing-(1)



Hinged Window shutters replaced with Fixed Glazing-(2)



Silencer of the DG Set replaced with larger size Silencer - (1)



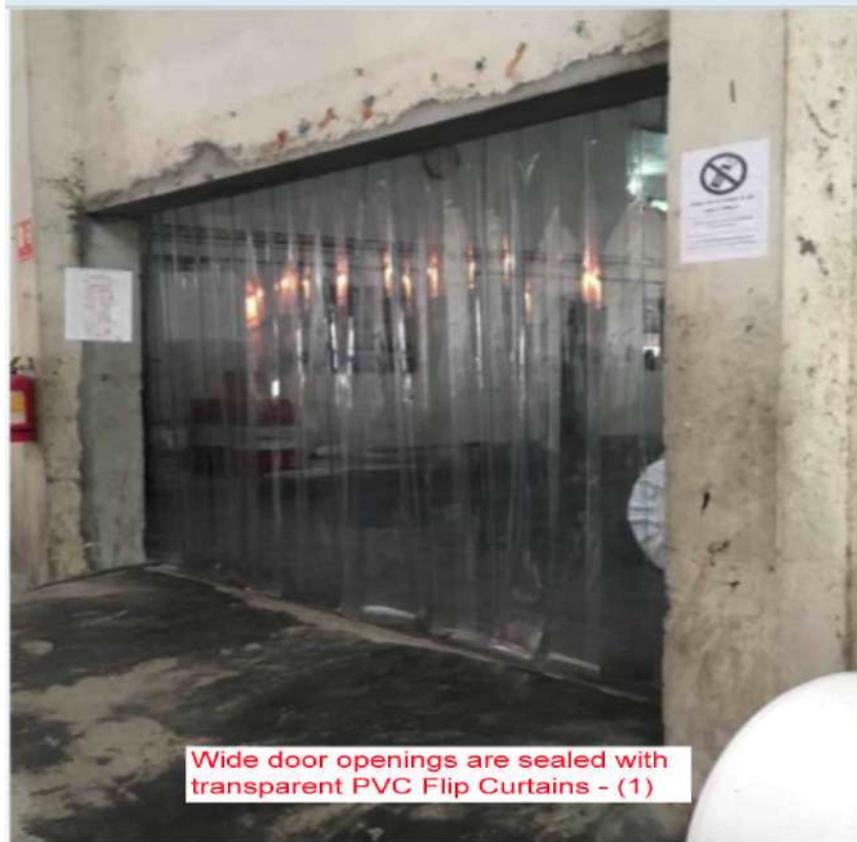
New screw type acoustic protected air compressor by replacing old reciprocal type compressor - (1)



New screw type acoustic protected air compressor by replacing old reciprocal type compressor - (2)



New screw type acoustic protected air compressor by replacing old reciprocal type compressor - (3)



Wide door openings are sealed with transparent PVC Flip Curtains - (1)



Wide door openings are sealed with transparent PVC Flip Curtains - (2)





Vast View - Outside company compound on South side.



Banana Tree and Curtain plants (behind) Cultivations.



Thickly grown Banana Tree Plantation outside factory sheds in North side



3 Nos. Rolling Shutters in East side Factory building closed permanently.

True Copy

Advocate